

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.532/2018 in O.A. No.216/2017

Friday, this the 5th day of July 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Rohtash Kumar Verma, DDG
s/o Shri Harish Chander Verma
aged about 55 years
r/o Flat No.77-B, Block AD
Pitampura, Delhi

(*Nemo*)

..Applicant

Versus

1. Shri Amit Khare
Secretary
Ministry of Information & Broadcasting
A Wing, Shastri Bhawan
New Delhi – 110 001
2. Shri Fayyaz Sheheryar
Director General
All India Radio
Aakashvani Bhawan
Sansad Marg, New Delhi
3. Shri Shashi S. Vempati
Chief Executive Officer
Prasar Bharti, 2nd Floor
PTI Building, Sansad Marg
New Delhi

..Respondents

(Mr. S M Arif, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

This contempt case is filed alleging that the respondents did not implement the directions issued by this Tribunal in its

order dated 20.12.2017 in O.A. No.216/2017. The direction was to restore the seniority of the applicant by applying the 'catch up' rule. On behalf of the respondents, a compliance affidavit is filed enclosing therewith an O.M. dated 30.05.2019. Through the said O.M., the respondents have restored the seniority of the applicant vis-a-vis a candidate who was promoted on accelerated basis.

2. With this, the order of the Tribunal stands complied with. The C.P. is accordingly closed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

July 5, 2019
/sunil/